

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 251 OF 2018 IN**  
**APPEAL NO. 264 OF 2015 &**  
**IA NO. 420 OF 2015**

**Dated: 1<sup>st</sup> March 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**SKS Power Generation (Chhattisgarh) Ltd. .... Appellant(s)**  
**Versus**  
**Rajasthan Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Atul Shankar Mathur  
Mr. Buddy A. Ranganadhan  
Ms. Priya Singh  
Mr. Prabal Mehrotra

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta  
Ms. Himanshi Andley for R-1  
  
Mr. Anand K. Ganesan  
Ms. Rhea Luthra for R-3 to 5 & 7  
  
Mr. Hemant Singh  
Mr. Nishant Kumar  
Mr. Divyanshu Bhatt for D.B. Power Pvt. Ltd.  
  
Mr. Deepak Khurana for R-11

**ORDER**

**IA NO. 251 OF 2018**  
**(Application for modification of the daily order dtd. 8.2.18)**

Heard learned counsel, Mr. Buddy A. Ranganadhan, appearing for the appellant for quite some time. During the course of the submission, he submitted that the instant application may be dismissed as not pressed.

The submission made by the learned counsel appearing for the appellant, as stated above, is placed on record.

The instant application, being IA No. 251 of 2018 is dismissed as not pressed.

Application is disposed of as such.

**APPEAL NO. 264 OF 2015 &**  
**IA NO. 420 OF 2015**

The matter is already listed on **11.04.2018**.

**(S.D. Dubey)**  
**Technical Member**  
*bn/tpd*

**(Justice N. K. Patil)**  
**Judicial Member**